

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 182 of 2016**

**Dated: 28<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Ramnik Power & Alloys Pvt. Ltd. ...Appellant(s)  
Versus  
Madhya Pradesh State Electricity Regulatory  
Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Param Hans for R.1

**ORDER**

**Admit.** Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 26.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.09.2016 after serving copy on the other side.

List the matter on **20.09.2016.**

**(I.J. Kapoor)  
Technical Member  
ts/ss**

**(Justice Ranjana P. Desai)  
Chairperson**